

GOVERNMENT OF INDIA
MINISTRY OF FINANCE

LOK SABHA
UN-STARRED QUESTION NO- 1314
ANSWERED ON- 25/07/2022/ SRAVANA 3, 1944 (SAKA)

Pension Scheme for Insurance Companies

1314. SHRI N. K. PREMACHANDRAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to continue the pension scheme of the Public Sector Insurance Companies and if so, the details thereof;
- (b) whether the Government proposes to consider number of years of service completed by the PF opted employee at the time of request of voluntary exit for calculating pension and if so, the details thereof;
- (c) whether the Government proposes to consider the OMOP options given by retired employees and if so, the details thereof;
- (d) whether the Government proposes to rectify the anomalies in differential VRS criteria and if so, the details of action taken thereon;
- (e) whether the Government proposes to rectify the anomalies in the pension rules for Public Sector Insurance Companies and if so, the details thereof; and
- (f) whether the Government has examined the representation submitted to rectify the anomalies and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(Dr. BHAGWAT KARAD)

- (a): Pension Scheme for Public Sector Insurance Companies (PSICs) was notified on 28.6.1995 and deemed to have come into force on the 01.11.1993. Further *m.e.f.* 01.04.2010 New Pension Scheme (NPS) was introduced for PSICs and there is no proposal for changing the currently governed pension scheme of PSICs.
- (b): PF optee employees are not eligible for pension.
- (c): In year 2019, One More Option for Pension (OMOP) was given to those employees of PSICs who were in service prior to 28.06.1995 and retired thereafter. There is no fresh proposal as such, under consideration.
- (d) to (f): PSICs have confirmed that there is an efficient and functional mechanism in place *m.r.t* VRS criteria and pension rules. The companies have further informed that there is no anomalies whatsoever in the discharging of these matters. However, representations received in these matters get duly examined, in consultation with PSICs.